

**BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, KOLKATA BENCH
KOLKATA**

C.A. No.455/2016

in

C.P. No.218/2015

**Present: Ms. Manorama Kumari
Hon'ble Member(J)**

In the matter of Sections 111A, 397, 398, 399, 402, 403, 406 and 407 of the Companies Act, 1956;

AND

In the matter of the Companies Act, 2013

AND

In the matter of Sections 59 and 196 of the Companies Act, 2013,

AND

In the matter of :

Shresth Detective & Securities Pvt. Ltd. having its Registered Office at Vivekananda Park, Lower Kumarpur, Post : Asansol – 713 305, Dist. Burdwan, West Bengal;

AND

Abhijit Ghosh & Ors

..... Petitioner

-VS-

Shresth Detective & Securities Private Limited & Ors

..... Respondent

Present on behalf of parties:

- | | | |
|---|--|---------------------|
| 1. Mr. K. T. Thakur, Advocate | | For Petitioner |
| 2. Mr. Chayan Gupta, Advocate | | |
| 3. Mr. Suman Sankar Chatterjee, Advocate, | | |
| | | |
| 4. Mr. Shaunak Mitra, Advocate | | For Respondent |
| 5. Mr. Saheb Ali, PCS | | No.2,3,4,5 & 7 |
| 6. Mr. Sidhartha Sharma | | For Respondent No.6 |
| 7. Ms. Appabrita Saha | | |

O R D E R

(Date of final hearing : 02.08.2016)

Company Application being C.A. No.455/2016 arising out of C.P. No.218/2015, filed by the Petitioner alongwith an Affidavit sworn by Shri Abhijit Ghosh for self as well for other Petitioners being the Attorney holder with Annexure "A" to "I". The Ld. Lawyer of the Petitioners as well as the Respondents submitted that they have settled their disputes as alleged in the Company Petition bearing

No.C.P.218/2015 amicably. As such, they have entered into and executed the terms of settlement dated 03.06.2016 which is annexed as Annexure "I" to the Affidavit.

Both the Petitioners as well as the Respondents are the signatories in the terms of settlement i.e. Annexure "I". Now, both the parties have no dispute in between them. Affidavit alongwith Annexure "A" to "I" is the part of this record vis-a-vis this Order and it will be binding upon both the parties henceforth.

Since the matter/dispute between the parties are resolved, all the pending C.As, if any, stand dismissed.

In respect of Respondent No.6, i.e. M/s. An Hour Solution Private Limited, a company incorporated under the Companies Act, 1956 having its registered office at 21E, Gorachand Road, 1st Floor, Kolkata – 700 014, the Petitioner has sought no relief, hence, C.P. No.218/2015 stands dismissed as against Respondent No.6.

In view of the above amicable settlement between the parties, the instant C.P. stands disposed of on the terms of settlement entered between the parties i.e. Annexure-I filed with affidavit, which shall be binding upon both the parties.

No order as to costs.

Sd -
(Manorama Kumari)
MEMBER(J)

Signed on this, 2nd day of August, 2016.